NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 117
CP No. (IB)- 40/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Rupesh Kumar Gour **...Operational Creditor**

Versus

Samtel Glass Ltd. **...Corporate Debtor**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Nagendra singh Adha, Adv.

For the Respondent : Abhishek Anand, Adv.

ORDER

Heard Mr. Nagendra Singh Adha, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Mr. Abhishek Anand, Adv. appearing on behalf of the Respondent/ Corporate Debtor. Learned Counsels for the Parties submit that they have filed an affidavit as directed by this Adjudicating Authority on 30.01.2023. Learned Counsel for the Respondent also submits that English translated version of award has not been filed by the Petitioner. Learned Counsel for the Petitioner is directed to furnish the copy of the English translated version of award passed by the Industrial Tribunal, Kota to the Learned Counsel for the Respondent. Learned Counsel for the Respondent seeks time to file reply affidavit. He is permitted to file reply affidavit. List the matter on 27.03.2023.

Sd-
(Prasanta Kumar Mohanty)
Technical Member

Sd-
(Deep Chandra Joshi)
Judicial Member

March 20, 2023

VG